

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 4109 of 2020

Joseph Purty alias Tipu alias Tipura ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. R.C.P. Sah, Advocate

For the State : Mr. Shiv Shankar Kumar, A.P.P.

Order No. 02

Dated 29th July, 2020

Heard the learned counsel appearing for the respective sides.

So far as the defect No. 5(e) is concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards the rest defects, as pointed out by the office, are concerned, the same are ignored.

The petitioner is an accused in connection with Kharsawan P.S. Case No. 24 of 2019 (G.R. No. 352 of 2019).

It has been alleged that extremists had blasted landmines and there was an exchange of firing between the police personnel and extremists and ultimately the extremist had fled away. Several police personnel had suffered injuries.

The petitioner is not named in the F.I.R. and seems to have been implicated on his confession rendered in Tiruldih P.S. Case No. 16 of 2019. One of the co-accused, namely, Tabarak Ansari has been granted bail by this Court in B.A. No. 2780 of 2020. The petitioner is in custody since 17.01.2020.

Regard being had to the fact that one of the similarly situated co-accused has been granted bail by this Court, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Additional Chief Judicial Magistrate at Seraikella in connection with Kharsawan P.S. Case No. 24 of 2019 (G.R. No. 352 of 2019).

(RONGON MUKHOPADHYAY,J.)